

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**


C.P. No.173/241-242/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL COMPANY LAW TRIBUNAL ,  
AHMEDABAD BENCH ON 18.03.2020**

Name of the Company: Jignesh Ramesh Patel & Ors.  
V/s.  
HR Patel Granites Pvt. Ltd. & Ors.

Section: Section 252(3) of the Companies Act 2013.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHASHVATA SHUKLA	ADVOCATE	PETITIONER	
2.				

**ORDER**

The Petitioner is represented through respective Learned Counsel(s).

Pursuant to the Notice issued by the Principal Bench, National Company Law Tribunal dated 15.03.2020, in view of the Advisory issued by the Central Government considering the seriousness of pandemic Novel Coronavirus (COVID-19), the case is simply adjourned to 27.04.2020.

List the matter on 27.04.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 18th day of March, 2020.